tiie Government of Rajasthan and Madhya Pradesh would withdraw from the Supreme Court their appeals arising out of decisions given by the Tribunal on certain preliminary issues

Written Answers

Import of technical know-how

315. SHRIMATI MAIMOONA SULTAN: SHRIMATI SAVITA BEHEN:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the policy for allowing import of technical know-how has lately been reviewed:
 - (b) if so, what are the details thereof; and
- (c) whether a list of 113 joint ventures has been published by Government and if so, the details of these joint ventures and how far this list is in accord with the revised policy of Government in regard to import of foreign know-how?

THE MINISTER OF INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECH-NOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) to (c) Government's policy in respect of Foreign Collaborations continues to be selective. Collaboration is permitted only in fields of high priority and in areas where the import of foreign technology is considered net "ssary. In other areas, import of technology is considered on merits if substantial exports are guaranteed over a period of 5 to 10 years and there are reasonable prospects for such exports. In accordance with this policy. 113 collaboration proposals were approved during the 1st quarter of 1974, 19 out of these proposals also involve capital participation. A statement of these cases giving the name of Indian party, the name of the foreign collaborator, item of manufacture and whether the collaboration also involves foreign capital participation is available in the Parliament Library.

Disputes on State Riparian Rights

316. SHRI MAQSOOD ALI KHAN: Will the Minister o'f IRRIGATION AND POWER be pleased to state:

- (a) which of the disputes regarding Riparian right of the States have been settled by the Central Government or by the Tribunals during the last three years;
- (b) what is the number of disputes still pending settlement; and
- (c) what is the expenditure so far incur red on that account?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) The Krishna Water Disputes Tribunal has given its decisions in December, 1973 on the Krishna water dispute. The Tribunal has yet to give clarification/explanations on the references made to by the Central and State Governments. Disputes regarding the Riparian rights of the States in respect of the Sone, Betwa and Urmil rivers were resolved by the Central

- (b) Disputes relating to the Narmada and Godavari waters are pending before the Tribunals. Those relating to the Ravi-Beas, Cauvery and the Yamuna are under consideration of the Government.
- (c) An expenditure of about Rs. 44.17 lakhs has so far been incurred on the Tribunals set up to resolve the disputes relating to the Krishna, Godavari and Narmada waters.

Availability of industrial raw material

SHRIMATI LEELA DAMODARA MENON:

SHRI HARSH DEO MALVIYA:

Will the Minister of INDUSTRIAL DEV-ELOPMENT AND SCIENCE AND TECH-NOLOGY be pleased to state:

- (a) whether the policy of industrial raw material is helping uneven growth of Industries in different parts of the country;
- (b) whether it is also a fact that industries particularly chemical, pharmaceutical and electrical are not developing in the eastern region; and
 - (c) if so, what are the reasons therefor?

THE MINISTER OF INDUSTRIAL DE-VELOPMENT AND SCIENCE AND TECH-NOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) Government's policy in regard to industrial raw materials is, by and large, intended to meet the requireme«fc

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(b) and (c) The past pattern of development of industries in the Eastern region has been governed by a number of historical and other factors. Various steps are being taken by the Central and the State Governments to promote and diversify the structure of industries in the Eastern region.

Death of Harijans in Surendranagar District of Gujarat

M8. SHRI LOKANATH MISRA': Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that two Harijans have been murdered and injury caused to others in the Surendranagar district, Gujarat by the caste Hindus of the same village on June 22, 1974;
- (b) if so, what are the details thereof and what steps Government have taken to apprehend the culprits; and
- (c) whether Government have taken any action against the police personnel for dereliction of duties to take timely action in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (o) According to information received from the Government of Gujarat, on May 28, 1974, members of the Kanbi Patel community of the village Ranmalpur in Surendranagar district prevented the Harijans from drawing water from the common well and caused damage to the earthen pots of the Harijans. On a complaint lodged at Halvad Police Station, a case u/s 426/506 I.P.C. and Sections 7 and 10 of the Untouchability (Offences) Act was registered by the police. Proceedings u/s 107 Cr. P. C. were initiated and interim bonds were taken by the Executive Magistrate from seven persons belonging to tire Kanbi community. Two armed Constables were posted in the village and the beat duty Head Constable was also instructed to maintain vigilance.

On the evening of June 22, 1974, the women folk belonging to the two communities quineUed over the drawing of water

from the common well. The two Constables posted on duty intervened and managed to separate tire quarrelling parties. Later on, however, men of the Kanbi Patel community armed with Dharias, Lathis, spades and other agricultural implements came to the spot overpowered the two policemen and forcibly entered the houses of Harijans and assaulted them. Two Harijans died in the incident and six others including somt women sustained injuries. The Police registered a case against 122 persons. All the accused persons have been arresTed. The investigation of the case is nearing completion.

According to the State Government, there was no dereliction of duty on the part of the two police constables posted in the village.

Distribution of Power Among the Hydro-Electric Power Stations and Thermal Stations

319. SHRI R. K. MISHRA:

SHRI N. R. CHOUDHURY: SHRI HARSH DEO MALAVIYA:

Will the Minister of IRRIGATION AND POWER be pleased to state how much of power, generated during the Fourth Five Year Plan, was distributed to the various hydroelectric powei stations and the thermal stations?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRASAD): The total electric power generated during the Fourth Five Year Plan was 299528.48 million units. This was made up of 132053 million units generated in the various hydro-electric power station and 159003 generated in the various thermal power stations. The balance was generated in other types of stations such as atomic or diesel power plants.

Foreign Shares in Indian Telephone Industries Ltd., Bangalore

320. SHRIMATI MARGARET ALVA: SHRI N. P. CHAUDHARI: Will the Minister of COMMUNICATION'S be pleased to refer to the reply to unstarred Question 1031 given in the Rajya Sabha on the 8th